Subject: Extension of validity period of Advance Authorisation - reg.

In exercise of powers conferred under paragraph 1.03 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Director General of Foreign Trade makes the following amendment in Hand Book of Procedures 2015-2020.

2. Para 4.41 (c) is amended to read as under:

(c) (i) Regional Authority may consider a request of original Authorisation holder and grant one revalidation for six months from expiry date. Request(s) for revalidation of Authorisation shall be filed online in ANF 4D.

(ii) Regional Authority may further consider a request of original Authorisation holder and grant second revalidation for six months from expiry date of the first revalidation for making imports proportionate to export obligation already fulfilled. Request(s) for revalidation of Authorisation shall be filed online in ANF 4D.

3. Effect of this Public Notice: Facility of second revalidation of Advance Authorisations for six months has been provided for making imports proportionate to export obligation already fulfilled.

[Signature]

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